

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 326/MP/2018**

- Subject : Petition under Section 79(1)(c) and (f) and other applicable provisions of the Electricity Act, 2003, inter alia, seeking a declaration that the factor/event, namely, delay in obtaining forest clearance for implementing the Additional System Strengthening Scheme for Chhattisgarh IPPs-Part B, is a force majeure event under the TSA dated 19.5.2015 and further seeking extension of time period for achieving the commercial operation date of project and other consequential reliefs under the TSA dated 19.5.2015.
- Petitioner : Raipur Rajnandgaon Warora Transmission Limited
- Respondents : Maharashtra State Electricity Distribution Company Limited & 6 Ors.
- Date of hearing : 18.6.2019
- Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member
- Parties present : Shri Vishvendra Tomar, Advocate, C(WR)TCL  
Shri Ronak Jain, Advocate, C(WR)TCL  
Ms. Monica, Sterlite Power

**Record of Proceedings**

Learned proxy counsel for the Petitioner sought adjournment in the matter due to non-availability of the arguing counsel.

2. Considering the request of the counsel for the Petitioner, the Commission adjourned the matter.
3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

Sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

